

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BENGALURU**

**CONTEMPT PETITION NO.170/00004/2019
IN
OA. NO.170/00764/2018**

DATED THIS THE 26th DAY OF APRIL, 2019

**HON'BLE DR.K.B.SURESH
HON'BLE SHRI C.V. SANKAR**

**...MEMBER(J)
...MEMBER(A)**

Sulabha Kumari R
Aged 43 years
W/o.C. Selvin Kumar
Trained Graduate Teacher (English)
Jawahar Navodaya Vidyalaya
Gulbarga II
Karnataka-585101.Applicant
(Party-in-person)

Vs.

1. Shri Bishwajit Kumar Singh
Commissioner
Navodaya Vidyalaya Samiti
B-15, Institutional Area
Sector 62, Noida
Gautam Budh Nagar
Uttar Pradesh-201 309.

2. Shri A.Y. Reddy,
Deputy Commissioner
Navodaya Vidyalaya Samiti (H.R)
N.L.I Building, Nallagandla Road
Post & Vill: Gopanpally
Hyderabad-500 107
Telangana State.Respondents.

(By Standing Counsel Shri V.N. Holla, for respondents)

ORDER (ORAL)

HON'BLE DR.K.B.SURESH ...MEMBER(J)

Heard. We have converted the matter into Execution Application. After discussing the matter with the Deputy Commissioner and the learned counsel, we are of the opinion that the applicant can now be posted to Kollam replacing Smt Remila Francis, the 7th respondent in the OA, and the matter closed.

2. Therefore, this case is closed. No costs.

(C.V. SANKAR)
MEMBER(A)

(DR.K.B.SURESH)
MEMBER(J)

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Annexures referred to by the Petitioner in CP.170/0004/2019

Annexure C1 : Copy of CAT order dated 17.09.2018 in OA.No.170/764/2018.

Annexure C2 : Copy of applicant's representation dated 06.10.2018.

Annexure C3 : Copy of the order of the respondents dated 24.10.2018.

Annexure C4 : Copy of NVS Transfer Policy of 2015 dated 22.12.2015.

Annexure C5 : Copy of CAT Chandigarh bench order dated 27.1.2017 in No.060/00735/2016.

Annexure C6 : Copy of Tribune News Service, Chandigarh, Dec 16, 2018.

Annexure C7 : Copy of Transfer Application – Part C- Displacement Count/ Points- Mandatory for all Employees.

Annexure C8 : Copy of Ms. Remila Francis completed 21 years in JNV Palakkad, hence her displacement count (Points) 48 on the official website of NVS but on favourable transfer to JNV Kollam.

Annexure C9 : Copy of proof of displacement count (Points) in respect of the applicant is only 20 as per the official website of NVS but displaced to Gulbarga II.

Annexure C10 : Copy of NVS Transfer Policy dated 13.11.2014 page 10- Tenure fixed for displacement transfer is 10 years.

Annexure C11 : Copy of NVS Transfer Policy dated 13.11.2014 page 15, No 9, +30 points to be added to the transfer count (points) of those who completed hard station tenure like the applicant.

Annexure C12 : Copy of Respondents displacement order to the applicant to Gulbarga II.

Annexure C12 B : Copy of order dated 28.7.2016 in OA.No.648/2016 of Ernakulam Bench

Annexure C13 : Copy of response of 1st respondent dated 18.8.2016.

Annexure C14 : Copy of order dated 22.12.2016 in OA.No.648/2016 of Ernakulam Bench .

Annexure C15 : Copy of order of Hon'ble Tribunal dated 05.06.2017 in OA.No.180/424/2017 of Ernakulam Bench .

Annexure C16 : Copy of order of respondents 1 & 2 dated 5.10.2017.

Annexure C17 : Copy of order dated 17.10.2017 in OA.No.835/2017.

Annexure C18 : Copy of order of 1st respondents dated 2.11.2017 and the covering letter of 2nd respondent dated 13.11.2017.

Annexure C19 : Copy of order of 1st respondents dated 9.2.2018.
